

**IN THE INCOME TAX APPELLATE TRIBUNAL
SMC “C” BENCH : BANGALORE**

SHRI LAXMI PRASAD SAHU, ACCOUNTANT MEMBER

ITA No.108/Bang/2023
Assessment year : 2017-18

M/s. Judicial Employees House Building Cooperative Society Ltd., No.1028/D, 1 st Floor, Jayalakshmi Road, Chamarajapuram, Mysuru – 570 005. PAN : AAAAJ 2868E	Vs.	The Income Tax Officer, Ward 2(2), Mysore.
APPELLANT		RESPONDENT

C O R R I G E N D U M

This appeal by the assessee is disposed of by order dated 11.4.2023. In para 8 of the order, the sentence towards end of the para reads as under:-

“8. On the other hand, the Id. DR supported the orders of lower authorities and submitted

He further submitted that in the case of PCIT & Ors. v. Totagars Co-operative Sale Society reported in 392 ITR 0074 (Karnataka), the Hon’ble Court had decided that deduction u/s. 80P(2)(d) is allowable on the interest income received from co-operative society. ”

2. It is noticed that there is an inadvertent error in mentioning the citation of the case of PCIT & Ors. v. Totagars Co-operative Sale Society as 392 ITR 0074 (Karnataka) **instead of 395 ITR 611 (Karnataka)**. Hence the citation '392 ITR 0074' therein is modified and substituted to read as "**395 ITR 611**".

Sd/-

(LAXMI PRASAD SAHU)
ACCOUNTANT MEMBER

Bangalore,
Dated, the 28th April, 2023.

/Desai S Murthy /

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.